

SC No.4/19
CNR No.DLCT11000484-2019
State v Akhileshpati Tripathi & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

08.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Manish Rawat, Learned Additional PP for the State.
A-1 Akhileshpati Tripathi, A-4 Suraj, A-5 Sachin, A-6 Lal Babu, A-8 Sachin Gupta, A-9 Radhey Shyam, A-10 Rahul Kumar, A-11 Mithilesh, A-13 Sanjeev, A-14 Himanshu Jain, A-15 Naresh, A-17 Salman and A-18 Smt. Geeta through Sh. Vishal, proxy counsel for Sh. Prashant Manchanda.
A-2 Akash Verma and A-3 Malik Mohd. Fahad through Sh. Rishikesh Kumar, learned Advocate.
A-19 Prem Pal and A-20 Kamal through Md. Irshad, learned Advocate.
A-7 Hari Chand and A-21 Somwati have already expired.
A-12 Vijay (PO).
A-16 Ramandeep discharged vide order dated 05.01.2019.
None of the accused appeared through Video Conferencing today.

Reader of the court has informed that Sh. Prashant Manchanda, learned counsel has telephonically informed that he is busy in some other matter through VC and his associate will join through VC in the present matter.

The matter is at the stage of recording of statement of accused. Learned APP for the State and learned counsels for the accused may submit proposed questions under Section 313 (5) Cr.PC.

Since, partial physical hearing of the courts has been resumed this matter will be taken up for recording of statement of accused in the month of October, 2020. However, roster for the month of October, 2020 is not available yet.

Matter be now listed on **01.10.2020**. Thereafter, the matter will be listed for recording statement of accused on the date of physical hearing of the court.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 08.9.2020 (SR)**